

**IN THE INCOME TAX APPELLATE TRIBUNAL**  
**NAGPUR BENCH, NAGPUR**

**BEFORE SHRI V. DURGA RAO, JUDICIAL MEMBER AND**  
**SHRI K.M. ROY, ACCOUNTANT, MEMBER**

**ITA no.247/Nag./2023**  
(Assessment Year : 2011-12)

**ITA no.248/Nag./2023**  
(Assessment Year : 2012-13)

**ITA no.249/Nag./2023**  
(Assessment Year : 2013-14)

**ITA no.250/Nag./2023**  
(Assessment Year : 2014-15)

**ITA no.251/Nag./2023**  
(Assessment Year : 2015-16)

**ITA no.255/Nag./2023**  
(Assessment Year : 2016-17)

**ITA no.257/Nag./2023**  
(Assessment Year : 2017-18)

Navdurga Advisory Pvt. Ltd.  
103, Mangalam Icon, Cement Road  
186, Shivaji Nagar, Nagpur 440 010  
PAN – AACCN9619D

..... Appellant

v/s

Asstt. Commissioner of Income Tax  
Central Circle-1(3), Nagpur

..... Respondent

Assessee by : Shri Rajesh Loya  
Revenue by : Shri Kailash C. Kanojiya

Date of Hearing – 08/08/2024

Date of Order – 14/08/2024

**ORDER**

**PER BENCH**

When these appeals were taken up for hearing, the learned A.R. submitted that the assessee had filed appeals in electronic mode as well as filed appeals physically also as a measure of abundant caution. Upon perusal of the submissions of the learned A.R. for the assessee, we find that the filing of appeals have taken twice i.e., one by physical mode and another by on-line mode. With the acquiescence of both the Counsels, we dismiss all the

appeals filed physically being infructuous without delving upon the issues on merits.

3. In the result, all the seven appeals filed by the assessee are dismissed in limine.

Order pronounced in the open Court on 14/08/2024

**Sd/-**  
**A.M. ROY**  
**ACCOUNTANT MEMBER**

**Sd/-**  
**V. DURGA RAO**  
**JUDICIAL MEMBER**

**NAGPUR, DATED: 14/08/2024**

Copy of the order forwarded to:

- (1) The Assessee;
- (2) The Revenue;
- (3) The PCIT / CIT (Judicial);
- (4) The DR, ITAT, Nagpur; and
- (5) Guard file.

*Pradeep J. Chowdhury*  
*Sr. Private Secretary*

True Copy  
By Order

Sr. Private Secretary  
ITAT, Nagpur

		Date	Initial	
1.	Dictated on	12.06.2024	}	Sr.PS
2.	Draft placed before author	13.06.2024		Sr.PS
3.	Draft proposed & placed before the second member	--		JM/AM
4.	Draft discussed / approved by Second Member	--		JM/AM
5.	Approved Draft comes to the Sr.PS/PS	14.06.2024	}	Sr.PS
6.	Date of pronouncement	14.06.2024		Sr.PS
7.	File sent to the Bench Clerk	14.06.2024		Sr.PS
8.	Date on which file goes to the Head Clerk			
9.	Date of dispatch of Order			